



FORM C

SUBMISSION OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

16.08.2022

From

Aditya Birla Finance Limited
10th Floor, Rtech Park, Nirlon Complex,
Off. Western Express Highway,
Goregaon East, Mumbai- 400063.

To

The Interim Resolution Professional of M/s Gotan Limes Private Limited
Chand Prakash Bhatia
Address-245, Shailendra Nagar, Near Navkar Hospital,
Shailendra Nagar, Raipur- 492001

Subject: Submission of claim and proof of claim.

Madam/Sir,

Aditya Birla Finance Limited, hereby submits this claim in respect of the corporate insolvency resolution process of M/s Gotan Limes Private Limited. The details for the same are set out below:

Relevant Particulars		
(1)	(2)	(3)
1.	Name of the financial creditor	Aditya Birla Finance Limited
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	U65990GJ1991PLC064603
3.	Address and email address of the financial creditor for correspondence	Email Ids: sandeepan.mandal@adityabirlacapital.com akshita.bhargava@adityabirlacapital.com Iftikhar.Ahmad@adityabirlacapital.com Correspondence Address: Aditya Birla Finance Limited, 10 th Floor, Rtech Park, Nirlon Complex, Off. Western Express Highway, Goregaon East, Mumbai- 400063.
4.	Details of claim, if it is made against corporate debtor as principal borrower: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the guarantor(s)	Rs. 20,25,501/- (Rupees Twenty Lakhs Twenty Five Thousand Five Hundred One Only) (ii) NIL (iii) NIL (iv) NIL
5.	Details of claim, if it is made against corporate debtor as guarantor: (i) Amount of claim (ii) Amount of claim covered by security interest, if any	NIL

	(Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the principal borrower	
6.	Details of claim, if it is made in respect of financial debt covered under clauses (h) and (i) of sub-section (8) of section 5 of the Code, extended by the creditor: (i) Amount of claim (ii) Name and address of the beneficiary	NIL
7.	Details of how and when debt incurred	<ol style="list-style-type: none"> 1. Gotan Limes Private Limited ("GLPL") approached Aditya Birla Finance Limited ("ABFL") for grant of financial assistance and accordingly ABFL sanctioned a Loan Facility for an amount of Rs. 22,00,000/- (Rupees Twenty Two Lakhs Only) ("Financial Facility"). 2. Pursuant to the issuance of the sanction letter, Facility Agreement and other necessary documents came to be executed. 3. Further as per the Facility Agreement executed between GLPL and ABFL, GLPL was required to pay an equated monthly instalments in a time bound manner as per the terms and conditions of the Facility Agreement executed thereto. It was also agreed in the Facility Agreement that timely payment of equated monthly instalments shall be the essence of the Facility Agreement. 4. However, EMPL started making delayed payments in instalments and defaulted in their instalments.
8.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NIL
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	<p>Beneficiary Details:</p> <p>Aditya Birla Finance Limited Bank Name: HDFC Bank Ltd (Fort Branch) Account No.:- 57500000344876 Beneficiary Name: ADITYA BIRLA FINANCE LTD IFSC Code:- HDFC0000060</p>
(Signature of financial creditor or person authorised to act on its behalf) [Please enclose the authority if this is being submitted on behalf of the financial creditor]		<i>Sandeepan Mandal</i>
SANDEEPAN MANDAL- (Letter of Authority Attached)		
Position with or in relation to creditor- Counsel, Aditya Birla Finance Limited		
Address of person signing- Aditya Birla Finance Limited, 10th Floor, Rtech Park, Nirlon Complex, Off. Western Express Highway, Goregaon East, Mumbai- 400063.		



DECLARATION

I, Sandeepan Mandal, having his address at Aditya Birla Finance Limited, 10th Floor, Rtech park, Nirlon Complex, Off. Western Express Highway, Goregaon East, Mumbai-400063, do hereby declare and state as follows: -

1. M/s Gotan Limes Private Limited, the corporate debtor was, at the insolvency commencement date, being the 29th day of July, 2022, actually indebted to me for a sum of Rs. 20,25,501/- (Rupees Twenty Lakhs Twenty Five Thousand Five Hundred One Only).
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - a. Facility Agreement dated 16th February, 2021 between Aditya Birla Finance Limited and M/s Gotan Limes Private Limited
 - b. Statement of Account from 27th February, 2021 till date of insolvency commencement date i.e, 29th July, 2022.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].
5. I undertake to update my claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.
6. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
7. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date: 16.08.2022
Place: Mumbai

Sandeepan Mandal
(Signature of the claimant)




VERIFICATION

I, Sandeepan Mandal, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Mumbai on this 16th day of August 2022.

Sandeepan Mandal
(Signature of claimant)



[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]



ভারতের নির্বাচন কমিশন
পরিচয় পত্র
ELECTION COMMISSION OF INDIA
IDENTITY CARD

ZZC2654424



নির্বাচকের নাম : সন্দীপন মন্ডল

Elector's Name : Sandeepan Mandal

পিতার নাম : শ্যামল মন্ডল

Father's Name : Shyamal Mandal

লিঙ্গ/Sex : পুং/ M

জন্ম তারিখ
Date of Birth : 08/01/1993

ZZC2654424

ঠিকানা:
229,এন.এস.সি বোস রোড,নেতাজীনগর,
কোমকাতা-700047

Address:
229,N.S.C BOSE ROAD,NETAJINAGAR,
KOLKATA-700047

Date: 09/03/2016

152-টোলীগঞ্জ নির্বাচন কেন্দ্রের নির্বাচক নিবন্ধন
আধিকারিকের স্বাক্ষরে অনুমোদিত
Facsimile Signature of the Electoral
Registration Officer for
152-Tollyganj Constituency

বিবরণ পরিবর্তন হলে নতুন ঠিকনায় জেটার পিঠে গুন তোলা ও একই
নম্বরের নতুন সঠিক পরিচয়পত্র পাওয়ার জন্য বিবিত্তি করে এই
পরিচয়পত্রের নম্বরটি উল্লেখ করুন।
In case of change in address mention this Card No.
in the relevant Form for including your name in the
roll at the changed address and to obtain the card
with same number.

2010/93

Sandeepan Mandal
16/8/22.